

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

101. Intervention Petition No. 34/2023 /2024

In

C.P.(IB)-4447(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **12.07.2024**

NAME OF THE PARTIES: IFCI Ltd

V/s.

Heera Construction Company Ltd.

Appearance

For Petitioner /Applicant /Liquidator :

For Respondent : Adv. Shradha Patil i/b India Law LLP for
Respondent No. 2

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Counsel for the Intervenor has submitted the written submission which is running into 47 pages and is similar to a petition. The same is being returned for concise written submission not exceeding 5 pages.

Written submission by the Respondent is received.

Relist on **26.07.2024** for written submission by the Intervenor.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Saharukh---

Sd/-
LAKSHMI GURUNG
Member (Judicial)